

Canning station are adequate to cater to the needs of present level of traffic offering at this station. Additional passenger amenities are provided on a programmed basis taking into consideration the availability of funds and comparative needs of various stations. As Canning is a terminal station for suburban traffic only, provision of amenities like refreshment room, retiring room, are not considered necessary. Adequate catering facilities to meet the requirements for local passengers, are however, in existence.

Cause of G. T. Express Accident

155. SHRI HANNAN MOLLAH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Madras-New Delhi Grand Trunk Express collided with a stationary goods train in the Gwalior-Agra Section of the Central Railway on January 6, 1985;

(b) if so, what was the cause of the accident ;

(c) how many people died and got injured in the accident ;

(d) what action has been taken after the accident by the Government ;

(e) whether Government have given full compensation to the families of those who were killed and injured in the accident ;

(f) if not, reasons therefor and when it will be given ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAV RAO SCINDIA): (a) Yes Sir.

(b) The accident was due to the GT Express having been sent into the block section which was occupied by the three wagons which had parted from a goods train.

(c) In this accident one person, escorting a military consignment in one wagon

of the parted portion of the goods train was killed instantaneously. Amongst those travelling on the Express train, 4 persons sustained grievous injuries, 22 simple injuries and 4 trivial injuries.

(d) The accident has been enquired into by the Commissioner of Railway Safety Western Circle who submitted his preliminary report. The Cabinman and Assistant Station Master of Hetampur and the Guard of the goods train were placed under suspension and taken into custody by the Police. A comprehensive Action Plan for prevention of accidents has been initiated. This includes inspections by senior officers, surprise checks, ambush checks, training, counselling and monitoring of staff at work. The Action Plan is being watched by Divisional Railway Managers and General Managers of Zonal Railways and also at the level of the Railway Board.

(e) and (f). No compensation has been paid so far. However ex-gratia relief has been arranged. The claims arising out of this accident are to be determined by the additional District Judge/Morena who is competent authority under Section 8238 of Indian Railways Act, 1890. The compensation would be paid without loss of time as awarded by the above Court.

Demand of Railway Wagons by Coal Companies

156. KUMARI PUSHPA DEVI :
SHRI AMAL DUTTA :
SHRI K. PRADHANI :

Will the Minister of RAILWAYS be pleased to state :

(a) the total number of wagons required per day by different coal companies for transport of coal ;

(b) the number of wagons now being placed per day before different coal companies ;

(c) whether Government have proposal to supply more wagons for transportation of coal ; and